

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.599/93

Shri Arvind Haribhau Borse,
56/2373, Sector - 7,
C.G.S.Colony, Antop Hill,
Bombay - 400 037.

.. Applicant

-versus-

1. Union of India
through
Ministry of Finance,
Department of Revenue,
New Delhi.

2. Collector
Central Excise,
Collectorate-II,
Piramal Chambers,
Jijibhoy Lane, Parel,
Bombay -12.

3. Collector,
Central Excise,
Bombay - I,
New Central Excise Bldt.,
Churchgate, Bombay.

.. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande
Vice-Chairman.

Hon'ble Shri M.Y.Priolkar,
Member(A)

Appearances:

1. Mr.M.D.Lonkar
Advocate for the
Applicant.

2. Mr.A.I.Bhatkar
Counsel for the
Respondents.

ORAL JUDGMENT:
(Per M.S.Deshpande, Vice-Chairman)

Date:12-7-93

The only direction we need ~~to~~ make in this case in view of the pending disciplinary enquiry against the applicant is that the case of the applicant be reviewed in terms of instructions at paras 4 and 5 of the guidelines for promoting employees undergoing vigilance proceedings issued by the respondents at Annexure -J. Action be completed order within two months from the date of receipt of a copy of this/

2. With this direction the application is disposed of.

(M.Y.PRIOLKAR)
M A

(M.S.DESHPANDE)
V.C